

machines to Yugoslavia, answered in this House on the 11th September, 1958. Shri N. Kanungo had replied that "It is almost wholly manufactured in India, except for minor parts which cost less than Rs. 10." He desires to make a correction to this. This may be read as "It is wholly manufactured in India".

STATEMENT BY MINISTER RE.  
STARRED QUESTION NO. 321 ANSWERED ON 2ND SEPTEMBER, 1958

NUMBER OF EVACUEE HOUSES IN DELHI

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, in reply to Starred Question No. 321 of Dr. R. B. Gour answered by me on the 2nd September, 1958, the figure "64,000" was used inadvertently in the first line of the first paragraph of the statement laid on the Table of the Sabha. This figure may be changed to "14,000."

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING AMENDMENTS IN COTTON TEXTILE (CONTROL) ORDER, 1948

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BHADUR): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 796, dated the 20th August, 1958, publishing further amendments in the Cotton Textile (Control) Order, 1948. [Placed in Library. See No. LT-941/58.]

NOTIFICATIONS UNDER INDUSTRIAL DISPUTES ACT, 1947

THE MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI GULZARILAL NANDA): Sir, I beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy each of the

following Notifications of the Ministry of Labour and Employment:—

- (i) Notification G.S.R. No. 302, dated the 23rd April, 1958, publishing an amendment in the Industrial Disputes (Central) Rules, 1957.
- (ii) Notification G.S.R. No. 565, dated the 25th June, 1958, publishing a corrigendum to the Notification mentioned at item (i) above. [Placed in Library. See No. LT-938/58 for (i) and (ii).]

NOTIFICATION PUBLISHING AMENDMENTS IN DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 780/R.Amdt.XXVI, dated the 30th August, 1958, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-939/58.]

NOTIFICATION EMPOWERING THE ADMINISTRATOR OF A UNION TERRITORY TO MAKE ORDERS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 748, dated the 25th August, 1958, empowering the Administrator of a Union Territory to make orders under clauses (c) to (j) of sub-section (2) of section 3 of the Essential Commodities Act, 1955, in relation to cotton textiles. [Placed in Library. See No. LT-924/58.]

FIFTH ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS (PRIVATE) LIMITED AND AUDIT REPORT THEREON

SHRI SATISH CHANDRA: Sir, I also lay on the Table, under sub-sec-